



2026:AHC:22956-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1459 of 2026

Ashish Pratap @ Ashish Pratap Chandel And 2
Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that during investigation in the instant case offences under Section 64 of B.N.S. and Section 5/6 of the POCSO Act have also been added.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 3, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)